

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

(6)

O.A. No. 467 OF 1990.
~~XXXXXX~~

DATE OF DECISION 07/10/1993.

Shri Bhanushanker Babulal Joshi. Petitioner

Party in Person _____ Advocate for the Petitioner(s)

Versus

Union of India and ors. _____ Respondent

Shri Akil Kureshi _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

Bhanushanker Babulal Joshi,
Ravabhai Bhagwanbhai's House,
Near Ishwar Snuff Works,
Ranika, Bhavnagar.

(7) ...Applicant.

(Party in Person).

Versus

1. Union of India
Notice to be served ~~xxxx~~
to : Director General of Posts,
New Delhi.
2. Director Postal Services,
Rajkot.
3. Senior Supdt., of Posts,
Bhavnagar.
4. Senior Post Master,
General Post Office,
Bhavnagar.
5. Assistant Supdt., Postal Service,
Bhavnagar - Headquarter
Bhavnagar.

...Respondents.

(Advocate : Mr.Akil KUreshi)

ORAL ORDER

O.A.NO. 467 OF 1990.

Dated: 07/10/1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

Today the applicant in person gives an application for withdrawal of this O.A./467/90. Learned advocate for the respondents has no objection, to it. Hence the ~~xxxx~~ application is disposed of as withdrawn. No order as to costs.

MR Kolhatkar
(M.R.Kolhatkar)
Member (A)

R.C.Bhatt
(R.C.Bhatt)
Member (J)